

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 4482
TO BE ANSWERED ON 30TH MARCH, 2022**

NEW TAX RULES

4482. SHRI A. RAJA:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that the new tax rules will benefit all the players in the Industry and if so, the details thereof;
- (b) whether the Government has calculated the tax to be paid by each operator as per the new policy; and
- (c) if so, the details thereof pertaining to the tax liability of each operator as per the new tax regime?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) Department of Telecom, as per the approval of the Union Cabinet, rationalized the definition of Adjusted Gross Revenue (AGR) to exclude non telecom revenue for calculation of License fees. These changes came into effect from 01.10.2021 and are applicable to all licensees who are paying license fees/spectrum usage charges on revenue share basis.

(b) & (c) The rationalization of Adjusted Gross Revenue (AGR) is applicable to dues which arise from the operations of the licensee after 01.10.2021. The License fee assessment for a financial year is done after the completion of financial year and on receipt of annual audited accounts from the licensee.
